

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 103
New IA-3305/2024
In
IB-976(ND)/2019

IN THE MATTER OF:

M/s. Pee Jay Finajnce Company Ltd.

.....APPLICANT/PETITIONER

Vs

M/s. V S Matrix Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 04.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Kanika Jain, Advocate.

For the Respondent : Ms. Swati Rana, Advocate for R-2 & 3.

Mr. Gautam Singhal, Mr. Rajat Chaudhary,

Ms. Aastha, Advocates for R-4.

For the RP : Mr. Bimal Kumar Sharma, RP; Adv. Anurag Anand,

Mr. Aman Sharma, Mr. Arpit Sharma for RP

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA-3305/2024:-

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue notice.

Mr. Anurag Anand, Learned Counsel appearing for the Respondent No. 1, Ms. Swati Rana, Learned Counsel appearing for the Respondent Nos. 2 & 3, Mr. Gautam Singhal & Learned Counsel appearing for the Respondent No. 4 accept notice. The Applicant is directed to serve a copy of this application on the Learned Counsels appearing for the Respondents during the course of the day. The Respondents are directed to file reply affidavit within two weeks.

List the matter on **23.07.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)